



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/01584/2014

Date of Order: 03.02.2016.

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Jayati Chandra, Administrative Member

Anath Bandhu Bagdi
Vs.
Defence

For the Applicant : Mr. S. Panja, Counsel

For the Respondents : Mr. SK Ghosh, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

The applicant in this OA is seeking employment assistance on compassionate ground which is rejected on the ground that he was a married son of deceased employee. He had earlier preferred OA.2312/2010 seeking for a consideration which was disposed of with a direction upon the respondents to consider his case untrammelled with the observation that he was a married son and as such he could not be considered for such employment assistance. The authorities once again rejected the prayer of the applicant on the same ground that as a married son he could not be considered as dependent on government servant as per DOPT OM dated 30.05.2013.

2. The respondents in their reply have admitted that on 25.02.2015 the DOPT issued a circular in regard to frequently asked question on compassionate appointment and clarified that case of a married son could be considered if he otherwise fulfilled all the other requirements of the scheme and Srl. No. 13 of the FAQs dated 30.05.2013 would deem to have been modified to that extent.

3. Therefore, admittedly there would be no further impediment in consideration of applicant's case.

4. In view of the said admitted position, as married son would be considered for employment assistance on compassionate⁹ ground, we dispose of the present OA with a direction upon the respondent no. 2 or any other competent authority to pass an appropriate order within a period of 3 months from the date of communication of this order in the light of the latest stand of DOPT, dated 25.02.2015(supra).

5. Accordingly, the OA is disposed of. No costs.

(Jayati Chandra)
Member (A)

(Bidisha Banerjee)
Member (J)

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